

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R Krishnamoorthy, Member**

**Review Petition No.73/2007
In Petition No. 138/2006**

In the matter of

Review of the order dated 21.3.2007 in Petition No 138/2006 determining final transmission tariff for 400 kV D/C Dhauliganga HEP Bareilly (UPPCL) transmission line along with its associated bays at Bareilly (UPPCL) in Northern Region from 1.8.2005 to 31.3.2009

And in the matter of

PGCIL, New Delhi

...

Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
 2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
 3. Jaipur Vidyut Vitaran Nigam Ltd., Jaipur
 4. Jodhpur Vidyut Vitaran Nigam Ltd., Jodhpur
 5. Himachal Pradesh State Electricity Board, Shimla
 6. Punjab State Electricity Board, Patiala
 7. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
 8. Power Development Deptt. Govt of Jammu & Kashmir, Jammu
 9. Uttar Pradesh Power Corporation Ltd., Lucknow
 10. Delhi Transco Ltd, New Delhi
 11. Chief Engineer, Chandigarh Administration, Chandigarh
 12. Uttaranchal Power Corporation Ltd., Dehradun
 13. North Central Railway, Allahabad
- **Respondents**

ORDER

This application has been made for review of order dated 21.3.2007 in Petition No. 138/2006 determining the transmission tariff in respect Dhauliganga

HEP – Bareilly (UPPCL) transmission line along with its associated bays at Bareilly (UPPCL) (hereinafter referred to as “the transmission assets”) in Northern Region from 1.8.2005 to 31.3.2009.

2. Admit. The review petitioner has confirmed service of the review application to the respondents. The respondents shall file their reply latest by 20.6.2007. Rejoinder, if any shall be filed before 30.6.2007.

3. List the case on 5.7.2007. In the meantime the review petitioner shall deposit the balance of filing fee.

Sd/=

(R KRISHNAMOORTHY)
MEMBRER

Sd/=

(BHANU BHUSHAN)
MEMBRER

New Delhi dated 29th May, 2007